

(5)

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDER SHEET

ORDERS OF THE TRIBUNAL

18.1.2008

CP 17/2007 (OA 588/2005)

Mr. C. B. Sharma, counsel for applicant.

List alongwith the main OA on 26.2.2008.


(J.P. SHUKLA)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)

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26.2.2008

Mr. C. B. Sharma, Counsel for applicant

Heard learned Counsel for applicant
For the reasons dictated separately
the ~~OA~~ is disposed of.

(J.P. Shukla)
M (A)


(M.L. Chauhan)

M (J)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH

JAIPUR, this the 26th day of February, 2008

CONTEMPT PETITION No. 17/2007
(OA No.588/2005)

CORAM:

HON'BLE MR.M.L.CHAUHAN, MEMBER (JUDICIAL)
HON'BLE MR. J.P.SHUKLA, MEMBER (ADMINISTRATIVE)

Sampat Kumar Sharma
s/o Shri Chouth Mal Sharma,
r/o Village and Post Kasli,
Tehsil Sikar, District Sikar,
Presently working as Gramin Dak Sevak
Delivery Agent,
Extra Departmental Branch Post Office,
Kasli, Tehsil Sikar, District, Sikar.

.. Applicant

(By Advocate: Shri C.B.Sharma)

Versus

1. Shri Sanwar Mal Gupta, Superintendent of Post
Offices, Sikar Postal Division, Sikar

... Respondent

(By Advocate: ...)

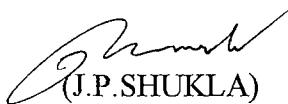
O R D E R (ORAL)

This Contempt Petition has been filed by the applicant on the ground that the respondents are shifting the applicant to another place in spite of the fact that one post after discharge of Shri Rahman Khan is existing even after abolition of the post and also due to the fact that the Tribunal has already

granted stay in his case against the impugned order
Ann.A1.

2. Since this Tribunal has disposed of the OA today by a separate order, we are of the view that the present Contempt Petition does not survive now and no notice need to be issued to the respondents.

3. Accordingly, the Contempt Petition is disposed of.



(J.P.SHUKLA)
ADMV. MEMBER



(M.L.CHAUHAN)
JUDL. MEMBER

R/